

ITEM NO.302

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).13/2022

LAWYERS VOICE

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

IA No. 5998/2022 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 4175/2022 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 2927/2022 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 36327/2022 - EXEMPTION FROM FILING O.T.
IA No. 5995/2022 - INTERVENTION APPLICATION
IA No. 36325/2022 - INTERVENTION APPLICATION
IA No. 5181/2022 - INTERVENTION/IMPLEADMENT
IA No. 4171/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 25-08-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Maninder Singh, Sr.Adv.
Mr. Pranav Saigal, Adv.
Mr. Prabhas Bajaj, Adv.
Mr. Sandeep Singh, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.

Ms. Jaspreet Gogia, AOR

Mr. Ajay Pal, Adv.

Mr. Varinder Kumar Sharma, AOR
Mr. Parul Sharma, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Yugal Kishore Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

.....2/-

1. Vide order dated 12.01.2022, an Enquiry Committee headed by Justice Indu Malhotra, a former Judge of the Supreme Court of India was constituted to enquire about the alleged breach of security during Hon'ble Prime Minister's scheduled tour of Punjab on 05th January 2022.

2. In compliance of the said order, the said Committee has submitted its Report in a sealed cover. The sealed cover was opened in the Court and we read out some recommendations made in the said Report. Thereafter, the Report was re-sealed and kept in the **safe custody of the Secretary General of this Court**, who shall make it available as and when required by the Court.

3. We direct the Registry to send a copy of the Report to the Central Government and the State Government for further action. Accordingly, this Writ Petition is disposed of.

4. As a sequel to the above, pending interlocutory applications also stand disposed of.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)